

through Maharashtra. We have requested some gas based industries outlet from the gas pipeline in Satpura ranges from where there are five tribal MPs. It is a tribal belt. But that suggestion has not been considered.

I would like to know this from the Minister. As there is a policy of the Central government that there should be *in situ* industries as far as coal production is concerned - coal based industries should be located in the coal producing areas - will the same principle be applied here with regard to the gas based industries and especially where tribal belt is there in Satpura ranges and the pipeline is going through that area. I want to know whether some outlet will be given and they will be encouraged to start them. (*Interruptions*)

MR. SPEAKER: Minister is replying.

SHRI S. KRISHAN KUMAR: Sir, a total of 45 million cubic metres per day of gas is being produced today. Government has already made commitments for supply of double the quantity - about 90 million cubic metres per day. So, it is not as if the commitment has not been made for the available production.

As my senior colleague mentioned, there has been delay in the establishment of downstream projects. Therefore, there is under-utilisation of gas along the HBJ pipeline. The availability of gas in any other state, in any other district, at a particular point depends upon carrying the gas to that point and the availability at that point. A gas linkage committee has been constituted with the Petroleum Secretary as Chairman. The gas linkage committee continuously assesses the availability of gas as against the applications made for its utilisation and takes appropriate decisions.

The Member's suggestions will also be considered by that committee.

Fishing Harbours in Orissa

*204. SHRI GOPI NATH GAJAPATHI: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the proposals for setting up of fishing harbours in Orissa pending clearance with the Union government as on date; and

(b) the steps taken to clear the same?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) and (b). There are no proposals from Orissa on fishing harbours pending with the Central Government. However, four proposals for the construction of fish landing centres could not be processed for want of clearance to be furnished by the State government regarding the Coastal Regulation Zone under the provisions of the environment (Protection) Act, 1986.

SHRI GOPI NATH GAJAPATHI: Mr. Speaker, Sir, India is the twelfth largest fishing country in the world with a turnover potential of Rs 875 crores.

MR. SPEAKER: Mr. Gajapati, you need not give that information. Probably Minister knows that information.

SHRI GOPI NATH GAJAPATHI: Orissa State, to which I belong, has got a vast coastline of 480 kilometres comprising of four districts. At present, only one fish landing site at Dhamara in Balasore district is functioning. However, the proposed three other fish landing sites at Galapur, Astarang and Paradip have yet to be commissioned.

MR. SPEAKER: You know, it is very difficult for me to tell all the Members at all the times that they have to speak to the point. But if I do not say this thing, the time of other Members is consumed. Please excuse me. But come to the point.

SHRI GOPI NATH GAJAPATHI: Sir, what I want to stress on is that even if certain statutory provisions have not been furnished by the Orissa government, there exists Central Institute of Coastal Engineering and Fisheries in Bangalore. It is a Central Government body which can look into the technical aspects and expedite the ending

projects. May I know the government's proposal in this regards?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): Mr. Speaker, Sir, there is no problem with the construction of these fishing ports. We have already completed five fish landing centres. They are at Chandipur, Sabelia, Pathara, Chudamani and Nairi. The other three, which the honourable Member has referred to, are under construction. those three are: Gopalpur, Paradip and Nuagarh(Astarang).

The matter rests with the Ministry of Environment. If they could clear it, then we will proceed with the others also. They are in the pipeline. there is no problem. We also try to follow it up. there has been a continuous dialogue with the Environment Ministry. My Minister of State also met. My Secretary also met. But nothing has come so far. They have assured us. I think, I will have to take it up myself.

SHRI GOPI NATH GAJAPATHI: There are the traditional poor fishermen, who depend on fishing for their very survival. The fishermen in the coastal areas of Gopalpur and Chatrapur in particular, are affected owing to the lack of basic infrastructural facilities for fishing. Large commercial trawlers encroach into the coastal belts, depriving the hapless fishermen of their basic livelihood. Will the hon. Minister throw light on the proposals of the government to overcome these burning issues?

SHRI BALRAM JAKHAR: Mr. speaker Sir, so far there is no problem. In 1978 the government of India had calculated the model Marine fishing Act which demarcated 6 miles or 10 Kms of the coastal belt for traditional fishing boats. Beyond that, waters are demarcated for other mechanised boats. So far, I have not heard any grievance. If there is anything happening on that score, I will certainly be able to take up the matter and sort it out.

SHRI SRIKANTA JENA: Orissa is neglected in all respects by the government of India and particularly in this field. Now, this is

a very small demand. Gopalpur, Astarang and Paradip are three fishing harbours. The others are fishing stations. These three fishing harbours are not yet completed. The government of Orissa has sent a proposal to the government of India that it should immediately be funded. I want to know whether any proposal has come to the Government of India. What action has the Government of India taken so far for the completion of at least these three fishing harbours?

SHRI BALRAM JAKHAR: There is a Central Monitoring Committee and which also had a meeting on 24.8.1991. We are closely monitoring it and there is no problem. We are trying to expedite it as soon as possible.

SHRI SRIKANTA JENA: What about funds?

SHRI BALRAM JAKHAR: Funds will also be made available. There is no paucity on this score.

SHRI SRIBALLAV PANIGRAHI: Sir, I thank the Minister. The Government of Orissa has not complied with the provisions required under the Environment Protection Act, 1986. That is why this proposal is still lingering and it is still pending in the Ministry of Agriculture, awaiting clearance. In spite of the indifferent attitude of the Government of Orissa, the hon. Minister himself has assured now that he would take up the matter with the concerned Ministry and I thank him.

MR. SPEAKER: He has already told that he would take action.

SHRI SOMNATH CHATTERJEE: And he has already thanked him four times!

SHRI SRIBALLAV PANIGRAHI: I am coming to the question. It is well known that the the prawns and fish of Orissa are in great demand in various foreign countries, particularly in the United States of America. It is a good source for earning foreign exchange. To promote this industry and the thereby to get larger catch of prawns and also to increase our earnings through export, will

the Government of India consider setting up of a fishing harbour on the Bay of Bengal near the Chilka opening?

MR. SPEAKER: So, that is the heart of your question!

SHRI BALRAM JHAKAR: I agree with the hon. Member one hundred percent. There is very vast scope for fisheries. It has a bright future and we are going to pursue it relentlessly. I am going to revolutionise the whole concept of it. We have already progressed quite a lot. We have reached the figure of 3.8 million tonnes so far and we have gone ahead. But I want to make it 9 million tonnes by the end of the next Plan. I agree with him. I will try to do whatever is possible.

SHRI LOKANATH CHOUDHURY: The Minister has already replied. But I want to know this definitely. When was the proposal for the three harbours of Gopalpur, Astarang and Paradip submitted to the Government of India and when did it give its clearance? It will definitely come out from the reply, whether there is any negligence or not.

My second question is whether there was any objection or not regarding the location of the fishing harbour at Paradip and whether that objection has been taken into consideration or not.

SHRI BALRAM JAKHAR: I think the hon. Member is misinformed. It is already in progress and progress is being watched and monitored and there is no problem. If the hon. Member wants, I can give him the full details as to when it happened, when it was sanctioned, when it was started, how much money has been spent and so on. There is no problem.

MR. SPEAKER: You can send them in writing.

White Paper on Teen Bigha corridor

*205. SHRI LAL K. ADVANI:
SHRI AMAR ROY PRADHAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there has been a demand for a white Paper on "Teen Bigha" corridor;

(b) if so, the reaction of the Government thereto;

(c) whether the Government are aware of delinking of Kuchlibari areas from the Indian territory on transfer of this corridor to Bangladesh;

(d) if so, the steps proposed to be taken to ensure the safety of the Indian citizen living in Kuchlibari;

(e) whether any representation was received from the residents of Kuchlibari and Kuchligram Sangram Samiti on leasing of this corridor;

(f) if so, the action taken by the government thereon;

(g) whether the government have since consulted the Government of West Bengal regarding problems likely to arise following the transfer of this corridor;

(h) if so, the details thereof; and

(i) whether any security implication is involved for the nearby areas on its transfer?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) to (i). Statement is laid on the Table of the House.

STATEMENT

The Government have not received any demand for a white Paper on the Tin Bigha issue.

There is no delinking of Kuchlibari area from the Indian territory as the Tin Bigha corridor is only being leased and not transferred to Bangladesh and as Indian citizens will continue to enjoy the right to free and unfettered movement through the leased area.

Government are aware that representations from the residents of Kuchlibari and